

[Translation]

Patients in Mental Hospitals

7744. SHRI DILEEP SINGH BHURIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of patients in various mental hospitals at present in the country-State-wise and the number of patients who are admitted there for more than ten years;

(b) whether the provisions of the Indian Lunacy Act have become irrelevant in view of the existing social environment and concepts and whether under this Act the mental hospitals have become particular type of jails only;

(c) whether Government have conducted study of the present situation of mental hospitals; and

(d) if not, whether Government propose to conduct an inquiry into this matter in view of the changing social challenges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (d). There is no specific information available regarding the total number of patients in various Mental Hospitals. However, there are about 20,674 beds in Hospitals/Institutions having specialists treatment facilities for mental patients. No specific study has been carried out by the Ministry of Health & Family Welfare about the situation in Mental Hospitals in the country. For the establishment, maintenance etc. of the private and other State Government Mental Hospitals, the State Governments concerned exercise their control keeping in view the relevant statutory provisions. As the Indian Lunacy Act, 1912 had become outmoded and outdated, it was decided to replace it with a new enactment which would provide for the treatment and welfare of the Mental patients keeping in view the changed social environment and concepts and other relevant factors. Accordingly, the Mental Health Act was framed and the same was

passed by the Parliament and assented to by the President in May, 1987.

[English]

Assistance to Officers of Indian Airlines for renovation of residential accommodation

7745. SHRI SRI HARI RAO:
SHRI PRAKASH CHANDRA:
SHRI MANIKRAO HODLYA
GAVIT:
SHRI SITARAM J. GAVALI:
SHRI MANIK REDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the senior officials of Indian Airlines are given monetary assistance for the renovation of their residential accommodation;

(b) if so, the details of the officials and the amount paid to them during 1985-86 to 1987-88 year-wise;

(c) the fund from which the money was paid;

(d) whether the money has been realised from those officers; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA): (a) Yes, Sir.

(b) The amount was paid to officers during the years 1985 and 1986 as per details given in the statement below. No amount has been paid thereafter.

(c) The money was paid out of the Indian Airlines fund.

(d) and (e). The amount was paid to the officers as per Board's approval. A deduction of 20% was made before payment of money, as a residual value of the capital assets. No other recovery was to be made.